

(24)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.1093/94

dt.8-7-97

Between

M. Narayan Murthy : Applicant

and

1. General Manager
South Central Railway
Secunderabad

2. The Dy. Chief Mechanical
Engineer,
Carriage Repair Shop.
SC Rly., Tirupati

: Respondents

Counsel for the applicant : V. Vishwanatham
Advocate

Counsel for the respondents : V. Rajeswara Rao
SC for Railways

CORAM

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.) *Jh*
87

OA.1093/94

dated 8-7-1997

Judgement

Oral order (per Hon. Mr. H. Rajendra Prasad, Member(Admn.)

Heard Mr. Ravi for Mr. V. Viswanatham and Mr. V. Rajeswara Rao for the respondents.

1. The applicant in this case is the fourth son of Smt. Munilaxmi, whose land to the extent of 0.5 cents situated in in 1987 in connection with the establishment of Railway Carriage repair workshop at Tirupathi. The applicant's eldest brother, M. Srinivasulu, was duly permitted to apply for a job under the Land-oustees Employment Scheme evolved by the Railways. The said Srinivasulu appeared at the written examination on 27-6-1987, succeeded in the same, but failed in the viva-
..... he was offered a Group-D post which was declined by the said Srinivasulu because he had obtained a job elsewhere in the meanwhile. The present applicant seeks employment under the said scheme on the ground that no one in his family has been employed by the Railways. His claim was rejected. Hence this OA. There are no legal issues calling forth any adjudication in this OA. The counter affidavit filed by the respondents quite fully explains the Department's case. The applicant may submit an appeal to the General Manager, South Central Railway, if he is so advised, within 30 days from today. The General Manager may have the appeal examined, take an appropriate decision and communicate the same to the applicant within 60 days thereafter. Any decision that may be communicated to him shall be binding on the applicant.

2. Thus the OA is disposed of.

(H. Rajendra Prasad)
Member(Admn)

Dated : July 8, 97
Dictated in Open Court

sk

Deputy Registrar (D) cc

288
29/7/97

T COURT

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COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE

and

THE HON'BLE MR. H. RAJENDRA PRASAD: M(A)

Dated: 8-7 -1997

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

O.A.No. 1093/94.

T.A.No.

(w.p.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

